

**Difficulties faced by fishing boat owners**

3446. PROF. P. J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the difficulties being faced by fishing boat owners due to rising oil prices; and

(b) steps being taken by Government to counter the depression in the fishing industry?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) The matter is being examined by the Government at the Inter-Ministerial level.

**New charter policy of foreign fishing Boats**

3447. PROF. P. J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have permitted charter proposal since the new charter proposal since the new charter policy of foreign fishing boats has been announced;

(b) if so, the full details of all approvals given, names of Indian companies, their foreign counterparts and number of boats permitted; and

(c) the time permitted for each charter proposal?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes Sir.

(b) A statement is appended (Annex. 1).

(c) The charter permissions issued are for a period of 3 years, renewable on satisfactory performance for one more year at a time and for a maximum of 2 years.

**Chartering of foreign fishing boats**

3448. PROF. P. J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the fees to be paid and other financial terms between Indian and foreign companies with regard to the chartering of foreign fishing boats;

(b) whether Government have shown favour to certain big houses in this connection; and

(c) the names of such companies which do not have any back-ground in fishing?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Both Indian and foreign parties have to arrive at a fixed charter fee per fishing vessel per annum. Further, this is governed by a clause in the agreement between both the parties to the effect that the total payment required to be paid by the charter for operation of vessels) will not exceed a certain percentage of the sale value of the catch per vessel per annum. The quantum of each catch is also required to be reported to the Customs, who evaluates its sale value and assesses the export cess. The foreign company has to produce a confirmed revolving letter of credit in favour of the Indian company or make advance payment to the Indian company towards the value of the catch after deducting the proportionate charter fee.

(b) No. Sir.

(c) Question does not arise.

**नगरों में गन्दी बस्तियों का सुधार**

3449. श्री दौलत राम सारण : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने राज्य सरकारों को इस आशय के निदेश दिए हैं कि वे